

## **CHAPTER XXII**

### **APPEALS UNDER SECTION 116-a OF THE REPRESENTATION OF PEOPLE ACT, XLIII OF 1951.**

Deleted.

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## **CHAPTER XXIII**

### **PETITIONS UNDER THE INDIAN COMPANIES ACT, I OF 1956.**

**1. Presentation of applications for winding up.** — All applications for winding up of a Company and other applications under the COMPANIES ACT, 1956 (ACT I OF 1956) and the BANKING REGULATION ACT, 1949, in respect of a Company having its Registered Office or in the case of a Company incorporated outside India, its principal place of business, outside the territorial limits of Greater Bombay, and in respect of which under section 10(1) of the COMPANIES ACT, 1956 the High Court has jurisdiction shall be filed on the Original Side of the High Court, Bombay provided however that in respect of the Districts of Akola, Amravati, Bhandara, Buldana, Chandrapur, Nagpur, Wardha and Yavatmal such applications shall be filed in the office of the High Court at Nagpur.

All applications for winding of a company and other applications under the INDIAN COMPANIES ACT, 1913 (ACT No. VII OF 1913) or under the COMPANIES ACT, 1956 (ACT No. 1 OF 1953) or the BANKING REGULATION ACT, 1949 which are pending on the File of the High Court Appellate side, Bombay on 1st June 1980 shall stand transferred to the Original Side of the High Court, Bombay and shall be disposed of as if they have been filed on the Original Side.

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## **CHAPTER XXIII-A**

### **APPEALS UNDER COMPANIES ACT, 1956 (ACT I OF 1956)**

Deleted as section 100 of the Indian Companies Act is repealed by Companies Tribunal (Abolition) Act, 1967 (India Act XVII of 1967) with effect from 1st July 1967.

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